GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:3928 ANSWERED ON:30.04.2012 PROJECT TIGER SCHEME Dhurve Jyoti;Naranbhai Shri Kachhadia

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government is preparing a map to demarcate an 'inviolate core areas' under Project Tiger Scheme;
- (b) if so, the number of Tiger sanctuaries where demarcation of such a core area has been started and the progress made in this regard;
- (c) whether any fund has been set aside for rehabilitation of Adiwasi families are likely to be displaced as a result of demarcation;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) Under section 38V of the Wildlife (Protection) Act, 1972, the core or critical tiger habitat areas are required to be kept as inviolate for the purposes of tiger conservation without affecting the rights of the Scheduled Tribes or such other forest dwellers. The details of tiger reserves where the core / critical tiger habitats have been notified by States are at Annexure-I.
- (c),(d)&(e) Funding assistance under the ongoing Centrally Sponsored Scheme of Project Tiger is provided to States for voluntary relocation of families from core/critical tiger habitats, on mutually agreed terms and conditions, with an enhanced package of Rs. 10 lakh/family.